

| 1      | 2                  | 3   | 4          | 5         |
|--------|--------------------|-----|------------|-----------|
| 40.    | Mysore             | 6   | 59009.35   | 20347.66  |
| 41.    | Nagpur             | 17  | 75209.60   | 24737.68  |
| 42.    | Nainital           | 2   | 2007.60    | 501.90    |
| 43.    | Nanded             | 11  | 58622.02   | 37386.72  |
| 44.    | Nashik             | 5   | 31366.61   | 12460.11  |
| 45.    | Patna              | 6   | 29115.69   | 7268.93   |
| 46.    | Puducherry         | 2   | 20244.80   | 5061.20   |
| 47.    | Pune               | 20  | 156753.75  | 86031.17  |
| 48.    | Puri               | 2   | 17852.00   | 4463.00   |
| 49.    | Raipur             | 2   | 34291.20   | 12145.60  |
| 50.    | Rajkot             | 5   | 15225.87   | 8048.33   |
| 51.    | Ranchi             | 2   | 27182.86   | 5795.72   |
| 52.    | Shillong           | 2   | 19616.15   | 4904.04   |
| 53.    | Shimla             | 3   | 7879.25    | 1969.81   |
| 54.    | Srinagar           | 3   | 35316.10   | 8829.03   |
| 55.    | Surat              | 25  | 91780.37   | 39745.94  |
| 56.    | Thiruvananthapuram | 5   | 39093.60   | 7350.40   |
| 57.    | Ujjain             | 1   | 5349.15    | 1337.28   |
| 58.    | Vadodara           | 11  | 28722.80   | 12157.00  |
| 59.    | Varanasi           | 5   | 37326.87   | 9946.47   |
| 60.    | Vijayawada         | 13  | 38986.51   | 13905.51  |
| 61.    | Vishakhapatnam     | 13  | 73480.74   | 25352.43  |
| TOTAL: |                    | 463 | 2354832.99 | 830658.60 |

**Revival of water bodies**

3004. SHRI T.T.V. DHINAKARAN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is proposed to revive water bodies in consultation with State Governments;
- (b) if so, the details thereof;
- (c) the funds allocated during the last three years; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) The Government of India approved a pilot scheme for Repair, Renovation and Restoration (RRR) of Water Bodies during Tenth Plan with an outlay of Rs. 300 crore. The Government has further approved a programme for Repair, Renovation and Restoration of Water Bodies with an outlay of Rs. 10,000 crore for Eleventh Plan. The programme covers all States of the country. An amount of Rs. 291.93 crore has been released to different States during the last three years under the above scheme.

#### **Central Ground Water Authority (CGWA)**

3005. SHRI SYED AZEEZ PASHA:

SHRI R.C. SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether CGWA had received complaints under the Environment (Protection) Act, 1986 against the illegal abstraction of ground water for sale and supply, in C-Block, Sangam Vihar in South Delhi, from C-Block Sudhar Samithi and Sangam Vihar Avasiya Kalyan Mahasangh, Sangam Vihar on 14.06.2005 and 25.10.2005 respectively;

(b) whether CGWA has passed orders to Deputy Commissioner (South) *vide* No. 27-1/CGWA/Compl. (64)/05-802 dated 2 August, 2005 and No. 27-1/CGWA/Compl. (83)/05-1425 dated 21 November 2005 to file complaint under section 19A in authorized/appropriate court against alleged illegal drilling activities/construction of tubewell, bore well by Pani Mafia;

(c) if so, the action thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) Central Ground Water Authority have reported that they had received complaints against illegal abstraction of ground water for sale and supply in C-Block, Sangam Vihar in South Delhi, from the C-Block Sudhar Samithi and Sangam Vihar Avasiya Kalyan Mahasangh in 2005 and also that the complaints were forwarded to the Deputy Commissioner (South), NCT Delhi for investigation and necessary action. CGWA has also reported that no action taken report has been received in the matter.

#### **Survey of tube wells/bore wells**

3006. SHRI SYED AZEEZ PASHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Ground Water Authority (CGWA) had conducted any survey of the tube wells/bore wells illegally abstracting ground water for sale and supply in C-Block, Sangam Vihar in violation of Environment Protection Act 1986;

(b) if so, whether CGWA has any action plan/proposal to stop further illegal abstraction of ground water by Pani Mafia in C-Block, Sangam Vihar and also in whole Sangam